

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CA (CAA) No.12/Chd/Pb/2018**

**In the matter of:**

AKM Real Estate Developers Pvt.Ltd.& Anr. ....Petitioners.

Versus

Regional Director (North), New Delhi & Ors. ....Respondents.

Present: Mr.Vaibhav Gupta, Advocate for the petitioners.  
Mr.Deepankur Sharma, Advocate for Regional Director  
(Northern Region) and the Official Liquidator.  
Mr.Yogesh Putney, Senior Standing Counsel for the  
Income Tax Department.

As per office report, the Regional Director has filed his report. However, the report of Official Liquidator has not been received. It is submitted that the Official Liquidator and the Registrar of Companies have sent their reports to the Regional Director. Learned counsel for Income Tax Department submits that the Income Tax Department would be filing its report shortly. Let the needful be done within three days with copy advance to the counsel opposite. Copy of report filed by Regional Director be supplied to the learned counsel for the petitioner during course of the day.

The matter be listed for arguments on 26.09.2018.  
Response to the report of Regional Director be also filed at least three days before the date fixed.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

August 28, 2018.  
Ashwani